

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 26.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Akshay Srivastava

For the Respondent : Mr. V. Siddharth, Ms. Uditia

ORDER

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Ld. Counsel for the Corporate Debtor submitted that they have filed an affidavit indicating settlement arrived between some of the Petitioner in Section 7 application with the Corporate Debtor and as per the settlement they have agreed to withdraw their name from the array of parties of the petition. Ld. Counsel on behalf of the Financial Creditor sought a week days time to seek instructions on this issue whether they have entered into a settlement agreement or not and whether they intend to withdraw the present proceedings or not. List the matter on **13.10.2023**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)